

**STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2020 AS ON 31.12.2020**

1. Name of Officer (in full) Pushpinder Jeet Kaur                      3. Present post held Assistant Director  
 2. Service to which the officer belongs - Technical                      4. Present Pay - 59500/-

Name of District, Sub-Division, Taluk & Village or City in which property is situated (full location & postal address)	Name & Details of Property Housing, Lands and Other Buildings	Cost of construction /Acquirement (and year when purchased) including of land in case of house and year when purchased.	Present Value *	If not in own name, state in whose name held & his/her relationship to the Govt. Servant	How acquired, whether by purchase, lease**, mortgage, inheritance, gift or otherwise with date of acquisition & name with details of person(s) from whom acquired.	Annual Income from property	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Amrapali Smart City Developers, GH-02, Sector- 4, Noida Extension/Greater Noida. Gautam Budh Nagar (U.P)	Amrapali Smart City Developers, M7-1006, GH-02, Sector- 4, Noida Extension/Greater Noida. GautamBudh Nagar (U.P)	Flat booked in 2010 @ 18 Lacs	20 Lacs approx.	Self & Spouse	Purchased from Amrapali Group Corporate tower C-56/40, Sector -62, Noida-201301	NIL	Possession not yet acquired (Under Construction) Booked through Loan from LIC HFL, Noida
Plot number- 64 Old Dashmesh Nagar Near Kaki Pind Jalandhar (Pb.)	House no. 64 Old Dashmesh Nagar, PO Dakoha, Near Kaki pind Rama Mandi 144023 Jalandhar , Punjab	Plot Purchased & House Constructed in June 2015 @ 38Lacs	38 Lacs	Self & Spouse	Purchased From Shri Kewal Chand Paul House Number- 76, Old Dashmesh Nagar PO Dakoha, Rama Mandi 144023, Jalandhar Punjab	Nil (Self Occupied)	Purchased through housing loan from Bank of India, Jalandhar(Pb.)

Signature

*Pushpinder*

Name

Pushpinder Jeet Kaur

Designation

Assistant Director

Date

17/02/2021

**Note**

- 1) \* In case where is not possible to assess the value accurately, the approximate value in relation to present conditions may be indicated.  
 2) \*\* Includes short term leases also.

- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15 (3) of the Central Civil Services (Conduct) Rules, 1955, (now rule 18(1) of the CCS (Conduct) Rules, 1964) on the first appointment to the Service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person dependent on Government servant. The wording 'No change' or 'No addition' or 'as in previous year' may be avoided and all details filled up.
- 4) AIS officers are requested to fill the form in duplicate.
- 5) All columns should be filled duly typed neatly.
- 6)